



# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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नई दिल्ली, शुक्रवार, अप्रैल 8, 2022/चैत्र 18, 1944 (शक)

No. 8]

NEW DELHI, FRIDAY, APRIL 8, 2022/CHAITRA 18, 1944 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 8th April, 2022/Chaitra 18, 1944 (Saka)*

The following Act of Parliament received the assent of the President on the 8th April, 2022 and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED CASTES AND SCHEDULED TRIBES) ORDERS (AMENDMENT) ACT, 2022

No. 8 OF 2022

[8th April, 2022.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 to omit Bhogta community from the list of Scheduled Castes in relation to the State of Jharkhand and the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain communities in the lists of Scheduled Tribes in relation to the State of Jharkhand.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

**1.** This Act may be called the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Act, 2022. Short title.

Amendment of Constitution (Scheduled Castes) Order, 1950. **2.** In the Schedule to the Constitution (Scheduled Castes) Order, 1950, in Part VIA.— C.O. 19.  
*Jharkhand*, entry 3 shall be omitted.

Amendment of Constitution (Scheduled Tribes) Order, 1950. **3.** In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part XXII.— C.O. 22.  
*Jharkhand*,—  
(i) for entry 16, the following entry shall be substituted, namely:—

“16. Kharwar, Bhogta, Deshwari, Ganjhu, Dautalbandi (Dwalbandi), Patbandi, Raut, Maajhia, Khairi (Kheri)”;

(ii) in entry 24, after “Patar”, the following shall be inserted, namely:—

“, Tamaria (Tamadia)”;

(iii) after entry 32, the following entry shall be inserted, namely:—

“33. Puran”.

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DR. REETA VASISHTA,  
*Secretary to the Govt. of India.*